

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 194/TT/2020**

**Subject** : Petition for truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of 2019-24 period for consolidated asset covered under “Transmission System associated with Krishnapatnam UMPP Part- C1” in Southern Region.

**Date of Hearing** : 24.3.2021

**Coram** : Shri P.K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

**Petitioner** : Power Grid Corporation of India Ltd.

**Respondents** : Karnataka Power Transmission Corporation Ltd.  
& 17 Others

**Parties present** : Shri S.S. Raju, PGCIL  
Shri A.K. Verma, PGCIL  
Shri B. Dash, PGCIL  
Shri Ved Prakash Rastogi, PGCIL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner has made the following submissions:
  - a. Instant petition has been filed for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period in respect of the following consolidated asset:
    - (A) LILO of Nagarjunasagar-Gooty 400 kV S/C line at Kurnool (New) Sub-station,
    - (B) Kurnool (New)–Kurnool (APTRANSCO) 400 kV D/C quad line,
    - (C) Establishment of new 765/400 kV Sub-station at Kurnool with 2 x 1500 MVA transformers,
    - (D) Extension of Kurnool (APTRANSCO) Sub-station, and



(E) 1 x 240 MVAR bus reactor at Kurnool (new) Sub-station under Transmission System associated with Krishnapatnam UMPP Part-C1.

- b. The instant asset was put under commercial operation on 1.4.2014. The tariff for the instant asset for 2014-19 tariff period was approved by the Commission vide order dated 30.12.2015 in Petition No. 27/TT/2014. The entire project is complete with the execution of the instant asset.
  - c. Total estimated completion cost is within the approved FR cost. There is marginal variation in the capital cost claimed now and allowed vide order dated 30.12.2015. The instant assets were put into commercial operation before the scheduled COD and there is no time over-run. Additional RoE was allowed for the instant assets for completion of the instant assets within the timeline specified in the 2014 Tariff Regulations. The Initial Spares claimed are within the norms specified in the 2014 Tariff Regulations.
  - d. Reply to Technical Validation letters have been submitted vide affidavits dated 4.5.2020 and 7.8.2020. Amount of Rs.4.72 crore received from Revenue Authorities has been adjusted in Additional Capital Expenditure in 2015-16 period and the details are given in affidavit dated 22.10.2020. All the information sought, including details of foreign loan and IDC have been submitted.
3. No reply to the petition has been received from any of the Respondents.
  4. After hearing the Petitioner, the Commission reserved order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Deputy Chief (Law)

